

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-111/2020

Nirvana Elba Nazarina D'Souza ... Petitioner

Versus

The State of Goa and Ors. ... Respondents

Mr. C. Padgaonkar, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General along with Mr. S. P. Munj, Addl. Government Advocate for the Respondents No.1 to 4.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 28th July, 2020

P. C.:

Heard Mr. Padgaonkar for the Petitioner and Mr. D. Pangam, the learned Advocate General for the Respondents No.1 to 4.

2. We direct the petitioner to implead the school management as respondent no.5 to this petition. The petitioner to also correct the cause title insofar as the numbering of the respondents is concerned. The amendment to be carried out within two weeks from today.

3. Considering the issue raised in this petition we grant Rule.

4. Learned Advocate General makes a statement that the

respondents whom he represents will have no objection to the petitioner being continued on contractual basis as a teacher in the school, so that, the status quo which is presently prevailing continues.

5. Accordingly, consistent with this statement, we direct the continuance of the petitioner on contractual basis until the final disposal of this petition. By this, we mean that the status quo, which is prevailing is to continue until the pendency of the present petition.

6. The respondents to file response to this petition within eight weeks from today. Thereafter, liberty is granted to the petitioner to file rejoinder.

7. Once the pleadings are complete, liberty to apply for expeditious hearing of the matter.

8. We further grant the petitioner liberty to apply for interim relief, since, Mr. Padgaonkar points out that for the last one year, no payment has been made to the petitioner by the school management.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.